

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. IA/3427/2024 C.P. (IB)/979(MB)2022

IN THE MATTER OF

Catalyst Trusteeship Limited

... Petitioner

Vs

Renaissance Indus Infra Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP:

Adv. Kunal Kanungo (PH)

For the Respondent:

ORDER

IA/3427/2024- The prayer in the present IA is for extension of CIRP for a period of 30 days i.e from 21.06.2024 to 21.07.2024. Ld. Counsel has brought to our attention the circular motion dated 20.06.2024 which was approved for seeking extension with 91.93% of voting. The Counsel has also submitted that they are already in receipt of three (3) Resolution Plans and the same shall be put to voting at the earliest. In view of the submissions made, the prayer is allowed. Accordingly, the IA is allowed and **disposed of**. It is made clear that no further extension shall be granted.

Sd/-

MADHU SINHA
Member(Technical)

Sd/-

REETA KOHLI
Member(Judicial)

/Ziyaul/